MR. CHAIRMAN: The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint six members to the Joint Committee of the Houses on the Patents Bill, 1965, in the vacancies caused by the retirement of Shri Arjun Arora, Shri T. Chengalvaroyan, Shri R. S Doogar, Shri Shyam Nandan Mishra, Shri M R. Shervani and Shri Rajendra Pratap Sinha from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:

- 1. Shri Arjun Arora.
- 2. Shri T. Chengalvaroyan.
- 3. Shri R. S. Doogar.
- 4. Shri Shyam Nandan Mishra.
- 5. Shri M. R. Shervani.
- 6. Shri Rajendra Pratap Sinha."

The motion was adopted.

MOTION RE APPOINTMENT OF MEMBERS TO THE JOINT COMMITTEE OF THE HOUSES ON THE DELHI ADMINISTRATION BILL, 1965

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Sir, I move:

"That this House concurs in the recommendation of the Lok Sabha that the
Rajya Sabha do appoint two members
to the Joint Committee of the Houses
on the Delhi Administration Bill, 1965
in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari
Shanta Vasisht from the Membership of
the Rajya Sabha on the 2nd April, 1966
and resolves that the following members of the Rajya Sabha be appointed
to the said Joint Committee, namely:

- 1. Shri L. N. Mishra.
- 2. Kumari Shanta Vasisht.

श्री राजनारायण (उत्तर प्रदेश) : मैं इसका विरोध करने के लिये खड़ा हुआ हूं, श्रीमन् । MR. CHAIRMAN: I have not yet put the motion before the House.

आप तो कायदा जानते हैं The question was proposed

श्री राजनारायण : श्रीमन् जिस ढंग से यह कमेटी बन रही है देहली एडमिनिस्ट्रेशन के संबंध में, चूकि में खुद भुक्त भोगी हूं इसलिए कृपा करके उसके सबध में मुझे कुछ कहने का मौका दिया जाये । आप जानते हैं श्रीमन् कि 'जाके पैर न फटे बिवाई, सो क्या जाने पीर पराई', जिसके पाव में चोट नहीं है वह दूसरे के पांव की चोट को समझ नहीं सकता ।

श्री सभापति : देखिये, इस कमीशन में आप नाम पेश कर सकते हैं कि ये नाम न हों, ये हों।

श्री राजनारायण : तो मैं इसमें नाम पेश करता हूं । नाम इसलिये पेश करता हूं क्योंकि हमें भी कुछ कह लेने का हक है । में कोई कलजलूल नाम तो नही पेश कर सकता हूं । मैं नाम पेश करता हूं श्री गगाशरण सिह का, श्री अटलबिहारी वाजपेयी का. . .

श्री अटल बिहारी वाजपेयी (उत्तर प्रदेश) : नहीं, नहीं ।

SHRI P. N. SAPRU (Uttar Pradesh): On a point of order. I want your ruling on this question whether it is open to Mr. Rai Narain to refer to . . .

श्री राजनारायण : यह पौइंट आफ आर्डर है, क्या है । किस पर बोलना चाहते हैं।

SHRI P. N. SAPRU: I know how to deal with him. I want to know whether it is open to Mr. Rajnarain to refer to two Members of this House as Ul Jalool.

श्री राजनारायण : मैंने यह नहीं कहा, गलत समझे, आप पहले सुन लें । आप राजनारायण को बहुत पहले से जानते हैं, मैं भी आपको जानता हू। मैंने कहा मैं केवल दो नाम पेश करूंगा और वह कोई ऊलजलूल तरीके से पेश नहीं करूगा। मैंने यह कहा।

मगर माननीय सदस्य बूढ़े है, बूढ़ी अवस्था में कास्टीट्यूशन जवाब दे रहा है ।

(Interruptions.)

भी सभापति राजनारायण साहब ने अपने मुखाल्लिक कहा है।

श्री राजनारायण : श्रीमन्, में यह अर्जं कर रहा हू कि दिल्ली एडमिनिस्ट्रेशन से यह विधेयक सबधित है, इस दिल्ली एड-मिनिस्ट्रेशन ने मुझे तीन बार गिरफ्तार करके जेल मे रखा है। तीन बार . . .

एक माननीय सदस्य बहुत अच्छा किया ।

श्री आबिद अली (महाराष्ट्र) : छोडना नहीं चाहिये था ।

श्री राजनारायण : अगर वे नही छोडते तो आप खत्म थे । हम चाहते है वे न छोडे वे नही छोडेगे तो जनता देश को छुडा देगी आपसे । तो श्रीमन, अगर इस तरह से नही चलेगे तो हम सीधे सादे आदमी इस हाल मे कैसे बैठ पाएगे, कैसे बोल पाएगे । में कितना कठिन कर्त्तव्य कर रहा हू । यह राज्य सभा है इसमें जरा ठीक से बैठिये । तो में यह अर्ज कर रहा ह कि इस विधेयक से में ऐसे किसी को सबंधित नहीं कराना चाहता जो किसी खास वजह से दिल्ली प्रदेश में कुछ के गुस्से या मोहब्बत का केन्द्र बन गये है। दिल्ली मे रहते-रहते भी कुछ मित्र बन गये हैं। मै खब मज़े में जानता ह लेकिन में उनका नाम क्यों नहीं लू। हमसे मिश्रा जी का सबंध आज से नहीं है, जब से वे विद्यार्थी जीवन में थे तब से संबंध है। तो इतना मेरा कहना है कि ये किस तरीके से दिल्ली एडमिनिस्ट्रेशन पर हावी हो जाते है, अगर किसी तरह से इस विधेयक से उनका नाम जोडना मात्र उनको दिल्ली के एडमिनिस्टेशन पर इतना हावी करा देगा कि यहा पर विरोधी पक्ष के लोगों को जिस तरह से चाहें उस तरह से पकड़वा दे, जब चाहें रात को पुलिस भिजवा दें, जब चाहे किसी को थाने में बद करवा दे। आज दिल्ली

में कोई एडिमिनिस्ट्रेशन नहीं है और मित्रयों और बड़े-बडे उच्चाधिकारियो की इच्छा मात्र ही आज दिल्ली के प्रशासन को चलाती है। उनकी जो ख्वाहिश है वह बिल्कूल नापाक है, रही है, उसी नापाक और रही ख्वाहिश से दिल्ली का एडिमिनिस्ट्रेशन चल रहा है। इसलिये मैं चाहता हूं इस विधेयक के साथ कुछ ऐसे समझे हुए लोगो को, जिनको सारी जनता का अनुभव है और विरोधी पक्ष के भी है, उनमे से दो को रखना चाहिये। अगर विरोधी पक्ष के दो नामो की छुट देगे तो हमारे अटल बिहारी जी, गंगाशरण सिह जी, ये दोनों सुलझे हुए लोग है, पूराने है, जानकार है, और दिल्ली एडमिनिस्ट्रेशन के भुक्त भोगी भी रह चुके है, अगर वे स्वतः नही है तो दूसरो को देखे हए है। इसमें लम्बे चौडे भाषण की जरूरत नहीं है । हमारा इन नामो पर विश्वास नहीं है, इनके कमेटी मे रहने से दिल्ली का एड-मिनिस्ट्रेशन खराब होगा । इसलिये मैं इन दो नामो का प्रस्ताव कर रहा हू जो मै अभी कह चुका ह।

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr Chairman, on a point of order. No names can be proposed here .

MR. CHAIRMAN: I know.

SHRI M. P. BHARGAVA: ... I want to raise the point of order that unless the consent of Mr. Vajpayee and Mr. Ganga Sharan Sinha has been taken, I will request you to rule out the names proposed by Mr. Rajnarain.

MR. CHAIRMAN: If you let me do that. I am afraid the names cannot be proposed because you have not sent me any amendment.

The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint two members to the Joint Committee of the Houses on the Delhi Administration Bill, 1965 in the vacancies caused by the retirement of Shri L. N. Mishra and Kumari Shanta Vasisht from the membership of the [Mr. Chairman]

Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:

- 1. Shri L. N. Mishra
- 2. Kumari Shanta Vasisht."

The motion was adopted.

MOTION RE APPOINTMENT OF MEMBERS TO THE JOIN'T COM-MITTEE OF THE HOUSES ON THE JUDGES (INQUIRY) BILL, 1964

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint three members to the Joint Committee of the Houses on the Judges (Inquiry) Bill, 1964 in the vacancies caused by the retirement of Shri Akbar Ali Khan, Shri G. S. Pathak and Shri K. K. Shah from the membership of the Rajya Sabha on the 2nd April, 1966 and resolves that the following members of the Rajya Sabha be appointed to the said Joint Committee, namely:—

- 1. Shri Akbar Ali Khan
- 2. Shri G. S. Pathak
- 3. Shri K. K. Shah.'

The question was proposed.

BHUPESH (West SHRI **GUPTA** Bengal): I am not opposing any thing but I will bring it to your notice that when Mr. Pathak was elected he was elected, I believe, as a private Member of the House on the Committee, not by virtue of being a Minister. Sometimes the Minister goes on such Select Committees normally to preside over the meeting of the Committee. Now Mr. Pathak is the Law Minister and he comes in the other capacity. Earlier somebody else might have been there from the Government side to take charge of the work of that Committee. Therefore, we have duplicity here. I am not opposed to it. But let one be elected from the Government side not one from the Congress benches, rather than put another Minister there. The purpose of the Select Committee is to ensure that the representation of the Treasury Benches is reduced to the minimum. Generally when a Member goes away another Member is taken out of the private Members. Here this will be slightly altered by the fact that he is not a Minister because we are maintaining the status quo. The reason is this. He has become a Minister now and the Treasury representation has increased. Therefore, I do not think that it is very, very fair. The Home Minister is there, who will be looking after this kind of thing or the Law Minister is there. If he is Law Minister. let him come as Law Minister and take another private Member. I do not think the Congress Party or the Home Minister. Mr. Hathi, has been very well advised in altering a kind of convention that we have been following so far.

to the Joint

Committees of the Houses

SHRI B. K. P. SINHA (Bihar): The contention raised by the hon'ble Member, Mr. Bhupesh Gupta, proceeds on some misunderstanding of the position. Under the normal rules, both of this House and of the Lok Sabha, no Minister can sit exofficio in a Select Committee . . .

SHRI BHUPESH GUPTA: I agree.

SHRI B. K. P. SINHA: And, therefore, if Ministers have to be on a Committee, they have to be elected by their respective Houses. Mr. Pathak is an eminent jurist. He is not being put there because he is the Law Minister but because he has been associated with the administration justice for near about 40 years. In the circumstances, if you replace Mr. Pathak by some other person, Mr. Pathak will not be able to sit on that Committee. Mr. Bhupesh Gupta makes a very alluring offer to us, for some of us would replace Mr. Pathak. But if Mr. Pathak is not elected, he would not be able to sit on that Committee. Therefore, I hope Mr. Bhupesh Gupta will withdraw his objection.

श्री राजनारायण (उत्तर प्रदेश): एक मौलिक प्रश्न मुझे उठाना है। सिनहा साहब ने भूपेश गुप्त की जिस बात को गलत कहा, मैं उनसे भी निवेदन चाहता हूं कि भूपेश गुप्त के तर्कों को यूं ही टालें नहीं। यह कहना सही है कि जब इस कमेटी में श्री पाठक का नाम आया तो उस समय वे कैबिनेट के मिनिस्टर नहीं